

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:202
ANSWERED ON:25.07.2006
PENDING CLAIMS
Patil Shri Balasaheb Vikhe

Will the Minister of TEXTILES be pleased to state:

- (a) whether claims of marketing incentive scheme and One Time Rebate Claim Scheme are pending before Development Commissioner, Handloom in respect of Handloom Cooperative Societies;
- (b) if so, the details of pending claims indicating the reasons therefor; and
- (c) the steps Government proposes to take to clear pending claims?

Answer

MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGO VAN)

(a) to (c) : Under the Marketing Incentive component of the Deen Dayal Hathkargha Protsahan Yojana (DDHPY), the State Governments are required to furnish requisite documents like utilisation certificate for the releases made earlier to the State under this component, minutes of the meeting of the State Level Project Committee, State sanction order conveying release of its matching share and claims in the prescribed proforma duly audited and countersigned by the State Nodal Authority. Such viable proposals are considered for reimbursement of Central assistance with the approval of Finance wing of the Ministry. Viable proposals of the States of Orissa and Gujarat are pending and are being processed for sanction of Central assistance.

In so far as One Time Rebate Scheme is concerned, it may be mentioned that it was discontinued w.e.f. 1.4.2005. However, a budget provision of Rs.30.00 crore was provided under the scheme during the year 2005-06 to entertain the pending claims. Letters were accordingly addressed to all the State Governments requesting them to submit all the pending claims under the Rebate Scheme by 31.10.2005 so these could be settled. All the viable claims received by the Government of India by the stipulated date had been entertained. The claims of Government of Uttar Pradesh for Rs.11.06 lakh, Madhya Pradesh for Rs.4.19 lakh, Jammu & Kashmir for Rs.91.57 lakh, Uttaranchal for Rs.5.81 lakh, Nagaland for Rs.240.38 lakh, Punjab for Rs.6.38 lakh, Rajasthan for Rs.8.30 lakh, Maharashtra for Rs.4.52 lakh, West Bengal for Rs.0.18 lakh and Tripura for Rs.12.38 lakh could not be considered as these were received after the stipulated date and also since the budget allocated for the scheme had been fully utilized.